

GOVERNMENT OF INDIA
MINISTRY OF EDUCATION
DEPARTMENT OF HIGHER EDUCATION

RAJYA SABHA
UNSTARRED QUESTION No.1942
TO BE ANSWERED ON 15.12.2021

Implementation of revised Seventh Pay Commission in Universities of Bihar

1942 # **Shri Sushil Kumar Modi:**

Will the Minister of **Education** be pleased to state:

- (a) whether it is a fact that Bihar Government implemented the revised Seventh Pay Commission in Universities, for which extra financial burden of ₹ 383.50 crores had to be borne by the Central Government;
- (b) whether it is also a fact that Bihar Government has provided the UGC Regulations, 2018 to the Central Government after due notification, which got delayed due to lockdown; and
- (c) by when Government intends to provide an amount of ₹ 383.50 crore to the State after taking cognizance of the lockdown?

ANSWER

MINISTER OF STATE IN THE MINISTRY OF EDUCATION

(DR. SUBHAS SARKAR)

(a) to (c): The Central Government had decided to reimburse the financial burden due to implementation of revised pay scales on the basis of 7th Pay Commission recommendations for teachers and equivalent cadres in universities and colleges to all States who wish to adopt and implement the scheme as a composite scheme. The reimbursement to be made was for the period 01.01.2016 up to 31.03.2019. All the State Governments who wished to adopt and implement the scheme, needed to furnish necessary documents i.e. notification/order issued by the State Government for implementation of the scheme of revision of pay, undertaking of the amount released by the State Government, copies of amended statutes, ordinances, rules, regulations, etc. of State Universities for reimbursement of the central share by the Central Government. The last date for submission of complete documents for reimbursement under the scheme was 31.03.2021.

The State Government of Bihar had submitted a proposal for reimbursement of central share amounting Rs. 383.53 crores on account of implementation of revised pay scales of teachers and equivalent cadres under 7th CPC. However, the complete proposals along with the requisite documents, as per the norms of the scheme, could not be received in the Ministry within the stipulated time i.e. before last date of the expiry of the scheme on 31.03.2021.
